

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 17**  
**108(ND)/2014**

**IN THE MATTER OF:**

M/s. Luguna Holding Pvt Ltd & Anr.  
Vs  
Edenpark Hotels Pvt Ltd & Ors.

.... Petitioner  
.... Respondent

**Order under Section 397-398**

**Order delivered on 11.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Sr. Adv. Arvind Pandian, Adv. Ruby Singh Ahuja, Adv. Manmeet Singh, Adv. Yashvardhan Bandi, Adv. Anjali Dwivedi, Adv. Sadhvi Kumar, Adv. Vasu Singh  
For the Respondent : Sr. Adv. P.S. Raman, Adv. Pawan Sharma, Adv. Sidharth Aggarwal, Adv. Divya Bhalla, Adv. Anuj Shah

**ORDER**

**IA(CA)-36/2023**

Mr. Arvind Pandian, Ld. Sr. Counsel appeared for the Petitioner through VC. Mr. P.S. Raman, Ld. Sr. Counsel appeared for the Respondent through VC. Both the Ld. Sr. Counsels seek and are granted physical hearing. At request and by consent, list the matter on **05.09.2024 for physical hearing.**

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

11.07.2024  
Lalit